

**Construction of India Tourism Development Corporation Hotel in Nepal in Collaboration with Japanese Concern**

4928. SHRI BRAJAMOHAN MOHANTY: Will the Minister of PARLIAMENTARY AFFAIRS AND TOURISM be pleased to state :

(a) whether any India Tourism Development Corporation hotel is going to be constructed at Kathmandu in Nepal in collaboration with a Japanese concern ;

(b) if so, the details thereof ;

(c) whether it is a fact that the Japanese concern has the majority of shares in the said venture ;

(d) the reasons for entering into a joint venture with a Japanese concern in a project to be located in Nepal ;

(e) whether it is a fact that Indian hotel establishment is behind the international standard ; and

(f) if so, in which of the fields of hotel management we have to borrow the managerial skill ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : (a) to (d) No, Sir. However, in July, 1985 ITDC signed an agreement with M/s Hotel Jaya International Private Limited for providing technical consultancy and management services on commercial basis for the construction of a hotel at Kathmandu (Nepal). The major shareholders of this company are M/s. Mitsui Real Estate Development Company Ltd., Tokyo.

(e) No, Sir.

( f ) Does not arise.

[*Translation*]

**Inquiry into Maharashtra Savings Group Affairs**

4929. SHRI VILAS MUTTEMWAR : Will the Minister of FINANCE be pleased to state :

(a) whether attention of Government has been drawn to the newsitem appearing in 'Navbharat Times', New Delhi of 8 September, 1985 stating that Maharashtra Savings Group is not refunding the money deposited by the people ;

(b) whether Government have conducted any enquiry into this matter and have made arrangements for the refund of the money to common people, who had deposited the amount ;

(c) if not, the reasons therefor ; and

(d) the particulars of persons on the Management Board of this Group ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d) The news item has come to the notice of Government.

The Reserve Bank of India has reported that "Maharashtra Saving Group" having its headquarters at Bombay and administrative office at New Delhi, is the proprietary concern of Shri Ashok Thapar. In accordance with the provisions of Chapter III-C of the Reserve Bank of India Act, 1934, unincorporated bodies are prohibited from accepting deposits in excess of certain specified numbers. In terms of the provisions of this Act, it is for the State Government concerned to create the necessary machinery to enforce the provisions of the Act. Reserve Bank of India has already addressed all the State Governments to create the necessary machinery.

On receipt of certain complaints alleging non-payment of deposits by 'Maharashtra Savings', Reserve Bank of India has forwarded the same to the Government of Maharashtra for taking appropriate action.

**Extracting Gold Deposits Discovered in Bihar**

4930. SHRI KUNWAR RAM : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether any scheme is being formulated for extracting the gold deposits discovered in Bihar recently ; and